

**IN THE INCOME TAX APPELLATE TRIBUNAL
HYDERABAD 'A' BENCH : Hyderabad**

(Through Video Conference)

**Before Smt. P. Madhavi Devi, Judicial Member
And
Shri A. Mohan Alankamony, Accountant Member**

**ITA No. 1129/Hyd./2019
Assessment Year: 2019-20**

Lake View Sports Foundation
Hyderabad

vs. CIT (Exemptions)
Hyderabad

PAN: AABTL6795N

(Appellant)

(Respondent)

For Assessee: Shri P. Vinod, Adv.
For Revenue: Smt. Nivedita Biswas, DR.

Date of Hearing : 07/01/2021
Date of Pronouncement : 08/01/2021

ORDER

Per Smt. P. Madhavi Devi, J.M.

This is assessee's appeal against the show cause notice issued by the A.O. for cancellation of registration u/s 12A of the Income Tax Act, 1961. This appeal is taken up for hearing through Video Conference on 07.01.2021 and both the parties were heard.

2. The ld.counsel for assessee fairly agreed that this appeal is not maintainable as it is against the show cause notice and not against any order passed by the A.O. Thus he sought permission to withdraw the appeal. Ld.DR had no objection for withdrawal.

3. However, we find that since this appeal is not filed against any order passed by the A.O. it is not maintainable. Accordingly, this appeal is dismissed.

Pronounced on 08th January, 2021.

Sd/-

(A. MOHAN ALANKAMONY)
ACCOUNTANT MEMBER

Sd/-

(P. MADHAVI DEVI)
JUDICIAL MEMBER

Dated: 08th January, 2021

- *gmv*

Copy of Order forwarded to:

1. Lake View Sports Foundation, S.No. 21/AA, Aziz Nagar, Moinabad Mandal, R.R.Dt. 500 075
2. CIT(Exemptions), Hyderabad.
3. Pr.CIT(E), Hyderabad.
- 4 D.R. ITAT Hyderabad
5. Guard File